[Mr. Chairman.]

- 3. Shri Om Mehta
- 4. Shri Gaure Murahari
- 5. Shri M. C. Shah
- 6. Shri B. K. P. Sinha
- 7. Col. B. H. Zaidi

Committee on Public Undertakings -

- 1. Shri Arjun Arora
- 2. Shri V. M. Chordia

Joint Committee on Offices of Profit-

- 1. Shri Lokanath Misra
- 2. Shri P. C. Mitra
- 3. Kumari Shanta Vasisht

ALLOTMENT OF TIME FOR CONSI-DERATION OF MOTION RE SITUA-TION ARISING OUT OF FAMINE CONDITIONS AND ALLEGED STAR-VATION DEATHS IN ORISSA

MR. CHAIRMAN: I have to inform Members that under Rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted two hours for the consideration of motion regarding situation arising out of famine conditions and starvation deaths in Orissa.

ENQUIRY RE CALLING ATTENTION NOTICE

DR. B. N. ANTANI: Sir, I rise to make a submission that on the 5th of May I gave a calling attention notice in respect of the Ministry of External Affairs about the reported announcement by the Vice-President of Tanzania, Sheikh Karume, that from 1st of June if Indian shopkeepers settled in Zanzibar carrying on business for centuries did not contribute satisfactorily to voluntary labour in their farms, their licences will not be renewed from that date. That means if their licences are not renewed, their centuries old business will be wiped out. This is one more attempt to squeeze business from Indian shopkeepers, Indian nationals, settled there for centuries. Today is the 16th of May and there is no statement coming forth from the External Affairs Mnistry. I therefore request that before the House adjourns some statement should be made by the Minister for External Affairs.

MESSAGES FROM THE LOK SABHA

- I. THE PRODUCE CESS BILL, 1966
- II. THE ORISSA LEGISLATIVE ASSEMBLY (EXTENSION OF DURATION) BILL, 1966

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

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"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Produce Cess Bill, 1966, as passed by Lok Sabha at its sitting held on the 12th May, 1966.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

II.

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Orissa Legislative Assembly (Extension of Duration) Bill, 1966, as passed by Lok Sabha at its sitting held on the 14th May, 1966."

Sir, I lay both the Bills on the Table.

THE UNIT TRUST OF INDIA (AMEND-MENT) BILL, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI L. N. MISHRA): Sir, I beg to move:

"That the Bill further to amend the Unit Trust of India Act, 1963, as passed by the Lok Sabha, be taken into consideration."

Sir, I believe the House will not expect me to make a long speech. As hon. Members are aware, the Trust was established in February 1964 and units have been on sale since the 1st July 1964. The Trust's performance since then, while not being spectacular has been, I think, quite promising. As at the end of March 1966, about 134,000 applications for the purchase of unit certificates had been received and certificates of a net value of Rs. 19.51 crores had been sold. During the first